

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2020.

Date of Hearing : 15.3.2024

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Petitioner : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)

Respondent : Southern Regional Power Committee (SRPC)

Parties present : Shri Sidhant Kumar, Advocate, APTRANSCO
Ms. Manyaa Chandok, Advocate, APTRANSCO
Ms. Jyotsna Rani, APTRANSCO

Record of Proceedings

The instant petitioner has been filed by the Petitioner seeking directions to Southern Regional Power Committee (SRPC) to provide necessary information regarding the intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020.

2. The learned counsel for the Petitioner submitted that the Petitioner is a State Transmission Utility (STU) of Andhra Pradesh, and some of the transmission lines owned by it are carrying inter-State power. The Petitioner is entitled to recovery of Yearly Transmission Charges (YTC) as per Regulation 13 of the 2020 Sharing Regulations. After the enforcement of the 2020 Sharing Regulations, identification of intra-State transmission lines carrying inter-state power is a pre-requisite for recovery of YTC. The Petitioner does not have the facility to measure the percentage of power flowing through the intra-State lines to declare them as natural/ deemed inter-State transmission lines.



Therefore, the Petitioner approached the SRPC for identification of its intra-State transmission lines, which are carrying more than 50% inter-State power during the year 2020-21, using the webnet software. However, SRPC refused to furnish the requisite information. As the Petitioner does not have the webnet software to measure the percentage of load factor and load-flow analysis, it is unable to file a tariff petition before the Commission. He submitted that SRPC may be directed to provide the load flow analysis of the lines so that the Petitioner could file a petition for recovery of transmission charges for such lines. He further submitted that all the available information with the Petitioner has already been furnished to SRPC.

3. The Commission directed the Petitioner to implead CTUIL and SRLDC as a party to the petition and serve a copy of the petition on them. The Commission further directed the Petitioner to file the amended 'Memo of Parties' by 1.4.2024.

4. The Commission further observed that the Petitioner has provided a summary of about 272 intra-State transmission lines, which are claimed to be carrying inter-State power, without explaining the details regarding how these transmission lines are being used as ISTS lines. The Petitioner is directed to provide the details of how these 272 numbers of transmission lines are being used as ISTS lines on an affidavit, by 1.4.2024, with an advance copy to the Respondents.

5. The Commission directed SRLDC to submit the details of the monthly percentage utilization of the intra-State lines of APTRANSCO claimed to be carrying inter-State power in 2020-21 in its reply.

6. The Commission directed the Respondents to file their replies on an affidavit by 22.4.2024 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit by 17.5.2024. The Commission further directed the parties to strictly comply with the above direction within the specified timeline and observed that no extension of time would be granted.

7. The matter is listed for further hearing on 6.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

